

**23**

**STANDING COMMITTEE ON AGRICULTURE  
(2020-2021)**

**SEVENTEENTH LOK SABHA**

**MINISTRY OF FOOD PROCESSING INDUSTRIES**

**'DEMANDS FOR GRANTS (2020-21)'**

**Action Taken by the Government on the Observations/Recommendations contained in  
the Thirteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture  
(2019-20)**

**TWENTY-THIRD REPORT**



**LOK SABHA SECRETARIAT  
NEW DELHI  
FEBRUARY 2021/MAGHA, 1942 (SAKA)**

**TWENTY-THIRD REPORT**  
**STANDING COMMITTEE ON AGRICULTURE**  
**(2020-2021)**

**MINISTRY OF FOOD PROCESSING INDUSTRIES**

**'DEMANDS FOR GRANTS (2020-21)'**

**Action Taken by the Government on the Observations/Recommendations contained in  
the thirteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture  
(2019-20)**

Presented to Lok Sabha on  
Laid on the Table of Rajya Sabha on

11.02.2021  
11.02.2021



**LOK SABHA SECRETARIAT**  
**NEW DELHI**  
**FEBRUARY 2021/MAGHA,1942 (SAKA)**

**COA No. 422**

Price: Rs.

© 2021 By Lok Sabha Secretariat

Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixteenth Edition) and Printed by

## CONTENTS

	PAGE
<b>*COMPOSITION OF THE COMMITTEE (2019-20).....</b>	(iii)
<b>*COMPOSITION OF THE COMMITTEE (2020-21).....</b>	(iv)
<b>*INTRODUCTION.....</b>	(v)
CHAPTER I            Report .....	1-11
CHAPTER II            Observations/Recommendations which have been accepted by the Government .....	12-19
CHAPTER III            Observations/Recommendations which the Committee do not desire to pursue in view of the Government's replies .....	20
CHAPTER IV            Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee .....	21
CHAPTER V            Observations/Recommendations in respect of which final replies of the Government are still awaited .....	22-24

## ANNEXURE

<b>Minutes of the 5<sup>th</sup> Sitting of the Committee held on 09.02.2021</b>	<b>25-26</b>
--	--------------

## APPENDIX

Analysis of Action Taken by the Government on the Recommendations contained in the thirteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture (2019-20).	27
---	----

## COMPOSITION OF THE STANDING COMMITTEE ON AGRICULTURE (2019-20)

Shri Parvatagouda Chandanagouda Gaddigoudar- Chairperson

### MEMBERS

#### LOK SABHA

2. Shri Afzal Ansari
3. Shri Horen Sing Bey
4. Shri Devendra Singh 'Bhole'
5. Shri A. Ganeshamurthi
6. Shri Kanakmal Katara
7. Shri Abu Taher Khan
8. Shri Bhagwanth Khuba
9. Dr. Amol Ramsing Kolhe
10. Shri Mohan Mandavi
11. Shri Devji Mansingram Patel
12. Smt. Shardaben Anilbhai Patel
13. Shri Bheemrao Baswanthrao Patil
14. Smt. Navneet Ravi Rana
15. Shri Vinayak Bhaurao Raut
16. Shri Pocha Brahmananda Reddy
17. Shri Mohammad Sadique
18. Shri Virendra Singh
19. Shri V.K. Sreekandan
20. Shri Mulayam Singh Yadav
21. Shri Ram Kripal Yadav

#### RAJYA SABHA

22. Shri Partap Singh Bajwa
23. Sardar Sukhdev Singh Dhindsa
- #24. Shri Harivansh
25. Shri Narayan Rane
26. Shri Kailash Soni
27. Shri Vaiko
28. Shri R. Vaithilingam
29. Smt. Chhaya Verma
30. Dr. Chandrapal Singh Yadav
31. Shri Harnath Singh Yadav

---

# Nominated to this Committee w.e.f. 22.07.2020 vide CB-1 Note dated 24.07.2020.

## COMPOSITION OF THE STANDING COMMITTEE ON AGRICULTURE (2020-21)

Shri Parvatagouda Chandanagouda Gaddigoudar- Chairperson

### MEMBERS

#### LOK SABHA

2. Shri Afzal Ansari
3. Shri Horen Sing Bey
4. Shri Devendra Singh 'Bhole'
5. Shri A. Ganeshamurthi
6. Shri Kanakmal Katara
7. Shri Abu Taher Khan
8. Shri Bhagwanth Khuba
9. Shri Mohan Mandavi
10. Shri Devji Mansingram Patel
11. Smt. Shardaben Anilbhai Patel
12. Shri Bheemrao Baswanthrao Patil
13. Shri Shrinivaas Dadasaheb Patil
14. Shri Kinjarapu Ram Mohan Naidu
15. Shri Vinayak Bhaurao Raut
16. Shri Pocha Brahmananda Reddy
17. Shri Mohammad Sadique
18. Shri Virendra Singh
19. Shri V.K. Sreekandan
20. Shri Mulayam Singh Yadav
21. Shri Ram Kripal Yadav

#### RAJYA SABHA

22. Shri Partap Singh Bajwa
23. Sardar Sukhdev Singh Dhindsa
24. Shri Narayan Rane
25. Shri Kailash Soni
26. Shri Vaiko
27. Shri R. Vaithilingam
28. Smt. Chhaya Verma
- @29. Shri B.L. Verma
30. Shri Harnath Singh Yadav
- \*31. VACANT

---

\* *vice* Dr. Chandrapal Singh Yadav ceased to be a Member of the Committee on his retirement from Rajya Sabha w.e.f 25.11.2020 vide CB-I Note dated 06.10.2020.

@*vice* Shri B.L. Verma, MP Rajya Sabha has been nominated to the Committee as Member w.e.f 23.12.2020 vide Bulletin Part-II No. 1835 dated 24.12.2020

**SECRETARIAT**

- |    |                       |   |                   |
|----|-----------------------|---|-------------------|
| 1. | Shri Shiv Kumar       | - | Joint Secretary   |
| 2. | Ms. Juby Amar         | - | Director          |
| 3. | Shri Prem Ranjan      | - | Deputy Secretary  |
| 4. | Shri S.Vijayaraghavan | - | Executive Officer |

## INTRODUCTION

I, the Chairperson, Standing Committee on Agriculture (2020-21), having been authorized by the Committee to submit the Report on their behalf, present this Twenty-third Report on action taken by the Government on the Observations/Recommendations contained in the Thirteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture (2019-20) on 'Demands for Grants (2020-21)' pertaining to the Ministry of Food Processing Industries.

2. The Thirteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture (2019-20) on 'Demands for Grants (2020-21)' pertaining to the Ministry of Food Processing Industries was presented to Lok Sabha and laid on the Table of Rajya Sabha on 13 March, 2020. The Action Taken Notes on the Report were received on 11.06.2020.

3. The Report was considered and adopted by the Committee at their Sitting held on 09.02.2021.

4. An Analysis of the action taken by the Government on the Observations/Recommendations contained in the thirteenth Report (Seventeenth Lok Sabha) of the Committee is given in **Appendix**.

**NEW DELHI;**  
**09 February, 2021**  
**20 Magha, 1942(Saka)**

**P.C. GADDIGOUDAR**  
**Chairperson,**  
**Standing Committee on Agriculture**



## CHAPTER I REPORT

This Report of the Standing Committee on Agriculture deals with the Action Taken by the Government on the Observations/Recommendations contained in the Thirteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture (2019-20) on "Demands for Grants (2020-21)" pertaining to the Ministry of Food Processing Industries which was presented to Lok Sabha and Laid on the Table of Rajya Sabha on 13.03.2020.

1.2 The Ministry of Food Processing Industries has furnished Action Taken Replies in respect of all the 6 Observations/Recommendations contained in the Report. These have been categorized as under:

- Observations/Recommendations that have been accepted by the Government:  
Recommendation Nos. 3, 4, 5 and 6  

Chapter - II  
Total - 04
- Observations/Recommendations in respect of which the Committee do not desire to pursue in view of the Government's Reply:  
Recommendation No. NIL  

Chapter - III  
Total - 00
- Observations/Recommendations in respect of which Action Taken Replies of the Government have not been accepted by the Committee:  
Recommendation No. NIL  

Chapter - IV  
Total - 00
- Observations/Recommendations in respect of which final replies of the Government are still awaited:  
Recommendation No.1 and 2  

Chapter - V  
Total - 02

**1.3 The Committee trusts that utmost importance would be given to implementation of the Observations/Recommendations accepted by the Government. In cases, where it is not possible for the Ministry to implement the Recommendations in letter and spirit for any reason, the matter should be reported to the Committee with the reasons for non-implementation. The Committee desire that further Action Taken Note on the Observations/Recommendations contained in Chapter - I and final replies in respect of recommendation contained in Chapter - V of this Report be furnished to them at an early date.**

1.4 The Committee will now deal with the action taken by the Government on some of the Recommendations in the succeeding paragraphs.

**A. SCHEDULE CASTES SUB-PLAN & TRIBAL SUB-PLAN  
(Recommendation No. 3)**

**1.5 The Committee had observed/recommended as follows:—**

"The Committee note that the Ministry of Food Processing Industries has earmarked funds @ 4.3 % of BE each for SC & ST Components in the Budget of 201819. The Ministry has earmarked @ 8.3% for SCSP and @ 4.3% for TSP of the allocated funds under the Schemes except the Scheme of Mega Food Parks for the year, 2019-20 and 2020-21. The Committee are constrained to note that the Ministry were able to utilize Rs. 7.86 Crore and Rs. 14.45 Crore (provisional) as against allocations of Rs. 55.00 Crore and Rs. 91.38 Crore at RE Stage during the year 2018-19 and 2019-20 respectively under SCSP. The Committee are highly constrained to further note that the Ministry were able to utilize a very meager amount of Rs. 5.75 Crore as against allocation of Rs. 55.00 Crore during 2018-19 under Tribal Sub Plan. The Committee are extremely dismayed to note that the Ministry was not able to utilize even a single penny as on 13.02.2020 as against the allocations of Rs. 47.34 Crore at Budget Estimate (BE) stage during 2019-20 under Tribal Sub Plan. The Committee were informed that the Ministry is not receiving adequate eligible proposals from SC and ST entrepreneurs against Expression of Interest floated from time to time. The Ministry has cited requirement of Minimum Project Cost which most of the entrepreneurs from

these categories are unable to arrange, as one of the reasons for less utilization of funds under these Heads. The Committee were further informed that the Ministry are taking steps such as consultation and financial support to Dalit Indian Chamber of Commerce and Industry (DICCI), Micro, Small and Medium Enterprises (MSME) Export Promotion Council and Indian Chamber of Commerce to organize awareness Campaign about various Schemes being implemented in the Food Processing Sector among entrepreneurs from these Categories and encouraging them to apply. The Committee was also informed about the reduction in net worth requirement for entrepreneurs from these Categories to enable them to apply for schemes of the Ministry. The Committee are of the view that Schedules Castes Sub-Plan (SCSP) and Tribal Sub Plan (TSP) are the Major Schemes being implemented by the Ministry which can bring persons from these categories in to the mainstream and initiate a culture of entrepreneurship amongst them. The Committee, therefore, desires the Ministry to take necessary steps to enhance the level of utilization of funds under SCSP and TSP. The Committee also recommends the Ministry to undertake Special Drives for Scheduled Caste and Scheduled Tribe Entrepreneurs to make sure that the benefits available under various schemes being implemented by the Ministry reach them".

**1.6 In its Action taken reply, the Ministry has stated as under:-**

"Various proactive actions were taken by the Ministry to solicit proposals and promote SC/ST entrepreneurs/ investors and entrepreneurs in the NER which are as under:

(i) SC/ST proposals are considered at par with "difficult areas" for providing higher level of financial assistance i.e. @ 50% of eligible project cost instead of 35%.

(ii) Ministry wrote to TRIFED and all the State Governments on 12.06.2019 and also to NSCFDC/ NSTFDC on 22.11.2018 requesting to give wide publicity regarding benefits available to SC/ST entrepreneurs/investors under PMKSY in addition to the promotional activities in general that the Ministry has been organizing in various States, particularly in NER.

(iii) Ministry on 28.11.2018 requested State Scheduled Caste/ Scheduled Tribe Financial and Development Corporations of Gujarat, Sikkim, Andhra Pradesh, West Bengal and Rajasthan to give publicity regarding benefits available to SC/ST Entrepreneurs under PMKSY and has also took up the matter with Ministry of Social Justice & Empowerment requesting the same.

(iv) A total number of 32 promotional events in the form of seminars & workshops were conducted in association with Dalit Indian Chamber of Commerce and Industry (DICCI), Indian Chamber of Commerce (ICC) & MSME Export Promotion Council (MSME-EPC) to attract SC/ST/NER Entrepreneurs to avail scheme benefits under PMKSY.

(v) The Ministry has commissioned a Study through Chandigarh based Institute of Development and Communication for devising strategy for SC/ ST entrepreneurs to attract investment in food processing sector and the Ministry to draw up appropriate action plan based on the study findings for better utilization of earmarked funds under DAP-SC and DAP-ST components of the budget.

(vi) The Ministry is also formulating a special food processing industries development scheme for the North-Eastern States to suit the local eco-system by relaxing the extant guidelines of the schemes under PMKSY and introducing new components for better off-take of scheme benefits and utilization of funds earmarked for NER, which in turn shall also lead to better utilization of DAP-SC & DAP-ST funds".

**1.7 Considering Scheduled Castes Sub-Plan (SCSP) and Tribal Sub-Plan (TSP) as the Major Schemes being implemented by the Ministry to bring persons from these categories into the mainstream and initiate a culture of entrepreneurship amongst them, the Committee had desired the Ministry to take necessary steps to enhance the level of utilization of funds under SCSP and TSP. The Committee had also recommended the Ministry to undertake Special Drives for Scheduled Caste and Scheduled Tribe Entrepreneurs to make sure that the benefits available under various Schemes being implemented by the Ministry reach them.**

The Ministry in its Action Taken Reply has submitted about various steps and initiatives taken by them to solicit proposals and promote SC/ST Entrepreneurs/Investors. The Committee fail to understand and appreciate as to why the Ministry had requested State Scheduled Caste/Scheduled Tribe Financial and Development Corporations of only 5 States to give publicity regarding benefits available to SC/ST Entrepreneurs under PMKSY whereas this Corporation is functional in rest of the States as well. The Ministry has also stated that 32 Promotional Events in the form of Seminars and Workshops were also conducted by the Ministry in association with DICCI, ICC, MSME Export Promotion Council (MSME-EPC) to attract SC/ST/NER Entrepreneurs to avail scheme benefits under PMKSY. The Committee find this information lacking clarity as the time period of organizing these events has not been stated. The Ministry has further informed about a Study through Chandigarh based Institute of Development and Communication commissioned by them for devising strategy for SC/ST Entrepreneurs to attract investment in Food Processing Sector and the Ministry to draw up an appropriate Action Plan based on findings of the Study for better utilization of earmarked funds under Development Action Plan for Scheduled Castes (DAP-SC) and Development Action Plan for Scheduled Tribes (DAP-ST) components of the budget. The Ministry has stated that it is also formulating a Special Food Processing Industries Development Scheme for the North-Eastern States to suit the local eco-system by relaxing the extant guidelines of the Schemes under PMKSY and introducing New Components for better off-take of the Scheme benefits and utilization of funds earmarked for NER, which, in turn, shall also lead to better utilization of DAP-SC & DAP-ST funds.

**The Committee are, however, not fully satisfied with the efforts made by the Ministry regarding utilization of funds and, therefore, reiterate their recommendation that all the necessary steps be taken including expediting the completion of the Study and formulation of a special Food Processing Industries Development Scheme for the North-Eastern States so as to ensure better utilization of DAP-SC and DAP-ST funds.**

**B. MEGA FOOD PARKS  
Recommendation No.4**

**1.8 The Committee had observed/recommended as follows:—**

"The Committee note that the Mega Food Park Scheme aims at providing modern infrastructure facilities for food processing along the value chain from farm to market. The Scheme functions on hub and spoke model. It includes creation of infrastructure for primary processing and storage near farm gate at Primary Processing Centres (PPCs) and common facilities and enabling infrastructure at Central Processing Centre. The Centre Processing Centre (CPC) has need based common infrastructure required for processing packaging, environmental protection, quality control, trade facilities etc. The committee note that only 11 Mega Food Park projects have become operational as against 39 projects approved by the Ministry. The Committee are constrained to note that the Ministry is constantly failing to achieve physical target under the scheme as only 3, 6 and 2 Mega Food Park projects have become operational as against the target of 11, 16 and 12 during the years 2017-18, 2018-19 and 2019-20 respectively. The Committee were informed that various factors such a Lack of active role of state Governments in implementation of Mega Food Parks(MFP) scheme, Special Purpose Vehicle/Implementing Agencies SPVs/IAs repeatedly failing to adhere to the timelines assured for compliance of the conditions and targeted implementation of Project Components, Repeated Expression of Interests(EoIs) are being invited due to cancellations of the approval of projects midway due to delay in

implementation, lack of incentives for Mega Food Parks(MFP) projects of Ministry at par with Special Economic Zone(SEZ), State Industrial parks etc. are causing delay in effective implementation of the scheme. The committee were further informed that the Ministry has appointed a Consultant Agency for evaluation of the impact of the Scheme for Mega Food Parks and the Ministry would take further appropriate action on the basis of outcome and recommendation of the study and inputs of stakeholders. The committee are of opinion that there is need of Single Window Facility for execution of Mega Food Park Scheme. The Committee also feel that active involvement of State Government will help in resolving issues being faced by Concerned Entrepreneurs. The Committee, therefore, recommends the Ministry to take necessary steps to bring the respective State Governments on board to create a Single Window Facility for early completion of stalled Mega Food Park Projects. The Committee also desires the Ministry to complete evaluation study in time bound manner for complete reorientation of scheme. The Committee would like to inform of the action taken in the matter within three months of Presentation of this Report to Parliament."

**1.9 In its Action Taken Reply, the Ministry has stated as under:-**

"Ministry is regularly interacting through periodic reviews, video conferencing etc with all the stakeholders including State Governments to identify various bottlenecks faced by the projects like delay in grant of statutory clearances, issues related to land etc to sort out such issues affecting the progress of the projects. Issues are being taken up at highest level in the State Government by Minister, FPI, Secretary, FPI and other senior officers of the Ministry as when required. Specific timelines have been fixed for release of each installment of grant and penalty provisions for delay have been incorporated in the guidelines. Ministry has made SPVs/IAs liable for delay and a penalty up-to 10% of each installment of grant due is imposed for unreasonable delay in submitting claims for release of an installment of grant in aid.

Ministry has been regularly impressing upon the State Governments to develop a mechanism of Single Window clearance for the scheme so as to reduce delay in

its implementation. Some of the States like, Madhya Pradesh, Andhra Pradesh, Chattisgarh, Jharkhand, Odisha, Punjab, Rajasthan, Bihar, Uttarakhand etc have introduced Single Window Clearance System for industries while remaining are yet to take such initiative. The matter is being pursued with State Governments for implementation of an effective Single Window Clearance System. In-addition to this, Ministry is seeking active involvement of State authorities in the implementation of the project and to speedily resolve issues. A representative of the State Government is appointed as Nominee Director on the Board of the SPV. Their active participation in selection and implementation of the projects has been ensured by including them in Inter-Ministerial Approval Committee (IMAC) and Technical Committee.

Ministry has also set up a district level Mega Food Park Co-ordination Committee. The Coordination Committee has been set up to resolve local issues which may arise during the implementation of the project. The officers of the concerned departments are the member of the committee. The composition of this Committee is as under:

<b>Sl. No.</b>	<b>Name of the organization/ designated officer</b>	<b>Members</b>
1.	District Collector	Chairman
2.	District Programme Coordinator, MNREGA	Member
3.	PD, DRDA	Member
4.	District Agriculture Officer	Member
5.	District Horticulture Officer	Member
6.	District Development Manager, NABARD	Member
7.	Lead District Manager	Member
8.	District Animal Husbandry Officer	Member
9.	Dairy Development Officer	Member
10.	General Manager, DIC	Member
11.	Representative of Commercial Tax Department	Member
12.	Representative of District Electricity Department	Member
13.	PD, ATMA	Member
14.	Two representatives of Industry Associations (to be nominated by the MFPC)	Member



15.	Two representatives of Farmers' Associations (to be nominated by the MFPC)	Member
16.	Stakeholder of SPV	Member
17.	CEO of SPV of Mega Food Park	Member Secretary & Convener

Presently, out of 37 sanctioned Mega Food Parks, 18 have been completed/operationalized. Out of 18 Completed/operationalized Mega Food Park projects, 3, 6 and 2 Mega Food Park projects have become operational during the years 2017-18, 2018-19 and 2019-20 respectively. 19 projects are under various stages of implementation. To fill-up vacancy created due to cancellation of few projects, EOI has been invited by the Ministry on 09.02.2020 with last date of submission of proposals up-to 31.05.2020.

Ministry has appointed a Consultant agency i.e. M/s KPMG Advisory Services Pvt. Ltd. for evaluation of the impact of scheme for Mega Food Park vide letter of award dated 07.01.2020 with timeline for completion of study of three months. However, study has been delayed due to announcement of complete lockdown by the Government in respect of Covid-19 pandemic."

**1.10 Taking note of delay in completion and operationalization of approved Mega Food Parks Projects due to various factors such as Lack of active role of State Governments - in implementation of Mega Food Parks(MFP) Scheme, Special Purpose Vehicle/Implementing Agencies SPVs/IAs repeatedly failing to adhere to the timelines assured for compliance of the conditions and targeted implementation of Project Components, Repeated Expression of Interests(EoIs) being invited due to Cancellation of the Approved Projects Midway due to delay in implementation, lack of incentives for Mega Food Parks(MFP) Projects of Ministry at par with Special Economic Zone(SEZ), State Industrial Parks, etc., the Committee had recommended the Ministry to take necessary steps to bring the**

respective State Governments on board to create a Single Window Facility for early completion of stalled Mega Food Parks Projects. The Committee had also desired the Ministry to complete the Evaluation Study of impact of the Scheme of Mega Food Parks being undertaken through a consultant Agency in time bound manner for complete reorientation of the Scheme. The Ministry in its Action Taken Replies has stated that States like, Madhya Pradesh, Andhra Pradesh, Chattisgarh, Jharkhand, Odisha, Punjab, Rajasthan, Bihar, Uttarakhand, etc. have introduced Single Window Clearance System for industries while remaining are yet to take such initiative. The matter is being pursued with State Governments for implementation of an effective Single Window Clearance System. In-addition to this, Ministry is seeking active involvement of State authorities in the implementation of the Project and to speedily resolve issues. A representative of the State Government is appointed as Nominee Director on the Board of the SPV. Their active participation in selection and implementation of the Projects has been ensured by including them in Inter-Ministerial Approval Committee (IMAC) and Technical Committee. Further, a District Level Mega Food Parks Co-ordination Committee has been set up to resolve local issues, which may arise during the implementation of the Project. The Ministry has also informed about appointment of a Consultant Agency *i.e.* M/s KPMG Advisory Services Pvt. Ltd. for evaluation of the impact of Scheme for Mega Food Parks *vide* letter of award dated 07.01.2020 with timeline for completion of study of three months. However, study has been delayed due to announcement of complete lockdown by the Government in respect of Covid-19 Pandemic.

The Committee appreciate the Ministry for taking steps for completion and operationalization of the approved Projects and expect the Ministry to complete

**the evaluation study of the impact of the Scheme for Mega Food Parks at the earliest and apprise the Committee about the findings of this Study.**

## CHAPTER - II

### OBSERVATIONS/RECOMMENDATIONS THAT HAVE BEEN ACCEPTED BY THE GOVERNMENT

#### **SCHEDULES CASTES SUB-PLAN & TRIBAL SUB-PLAN RECOMMENDATIONS SERIAL NO. 3**

The Committee note that the Ministry of Food Processing Industries has earmarked funds @ 4.3 % of BE each for SC & ST Components in the Budget of 2018-19. The Ministry has earmarked @ 8.3% for SCSP and @ 4.3% for TSP of the allocated funds under the Schemes except the Scheme of Mega Food Parks for the year, 2019-20 and 2020-21. The Committee are constrained to note that the Ministry were able to utilize Rs. 7.86 Crore and Rs. 14.45 Crore (provisional) as against allocations of Rs. 55.00 Crore and Rs. 91.38 Crore at RE Stage during the year 2018-19 and 2019-20 respectively under SCSP. The Committee is highly constrained to further note that the Ministry were able to utilize a very meager amount of Rs. 5.75 Crore as against allocation of Rs. 55.00 Crore during 2018-19 under Tribal Sub Plan. The Committee are extremely dismayed to note that the Ministry was not able to utilize even a single penny as on 13.02.2020 as against the allocations of Rs. 47.34 Crore at Budget Estimate (BE) stage during 2019-20 under Tribal Sub Plan. The Committee was informed that the Ministry is not receiving adequate eligible proposals from SC and ST entrepreneurs against Expression of Interest floated from time to time. The Ministry has cited requirement of Minimum Project Cost which most of the entrepreneurs from these categories are unable to arrange, as one of the reasons for less utilization of funds under these Heads. The Committee were further informed that the Ministry are taking steps such as consultation and financial support to Dalit Indian Chamber of Commerce and Industry (DICCI), Micro, Small and Medium Enterprises (MSME) Export Promotion Council and Indian Chamber of Commerce to organize awareness Campaign about various Schemes being implemented in the Food Processing Sector among entrepreneurs from these Categories and encouraging them to apply. The Committee were also informed about the reduction in net worth requirement for entrepreneurs from these Categories to enable them to apply for schemes of the Ministry. The Committee is of the view that Schedules Castes Sub-Plan (SCSP) and Tribal Sub Plan (TSP) are the Major Schemes being implemented by the Ministry which can bring persons from these categories in to the mainstream and initiate a culture of entrepreneurship amongst them. The Committee, therefore, desires the Ministry to take necessary steps to enhance the level of utilization of funds under SCSP and TSP. The Committee also recommends the Ministry to undertake Special Drives for Scheduled Caste and Scheduled Tribe Entrepreneurs to make sure that the benefits available under various schemes being implemented by the Ministry reach them.

## **REPLY OF THE GOVERNMENT**

Various proactive actions were taken by the Ministry to solicit proposals and promote SC/ST entrepreneurs/ investors and entrepreneurs in the NER which are as under:

(i) SC/ST proposals are considered at par with "difficult areas" for providing higher level of financial assistance i.e. @ 50% of eligible project cost instead of 35%.

(ii) Ministry wrote to TRIFED and all the State Governments on 12.06.2019 and also to NSCFDC/ NSTFDC on 22.11.2018 requesting to give wide publicity regarding benefits available to SC/ST entrepreneurs/investors under PMKSY in addition to the promotional activities in general that the Ministry has been organizing in various States, particularly in NER.

(iii) Ministry on 28.11.2018 requested State Scheduled Caste/ Scheduled Tribe Financial and Development Corporations of Gujarat, Sikkim, Andhra Pradesh, West Bengal and Rajasthan to give publicity regarding benefits available to SC/ST Entrepreneurs under PMKSY and has also took up the matter with Ministry of Social Justice & Empowerment requesting the same.

(iv) A total number of 32 promotional events in the form of seminars & workshops were conducted in association with Dalit Indian Chamber of Commerce and Industry (DICCI), Indian Chamber of Commerce (ICC) & MSME Export Promotion Council (MSME-EPC) to attract SC/ST/NER Entrepreneurs to avail scheme benefits under PMKSY.

(v) The Ministry has commissioned a Study through Chandigarh based Institute of Development and Communication for devising strategy for SC/ ST entrepreneurs to attract investment in food processing sector and the Ministry to draw up appropriate action plan based on the study findings for better utilization of earmarked funds under DAP-SC and DAP-ST components of the budget.

(vi) The Ministry is also formulating a special food processing industries development scheme for the North-Eastern States to suit the local eco-system by relaxing the extant guidelines of the schemes under PMKSY and introducing new components for better off-take of scheme benefits and utilization of funds earmarked for NER, which in turn shall also lead to better utilization of DAP-SC & DAP-ST funds.

### **Comments of the Committee**

For Comments of the Committee please see para 1.7 of the Report

## **RECOMMENDATION SERIAL NO. 4 MEGA FOOD PARKS**

The Committee note that the Mega Food Park Scheme aims at providing modern infrastructure facilities for food processing along the value chain from farm to market. The Scheme functions on hub and spoke model. It includes creation of infrastructure for primary processing and storage near farm gate at Primary Processing Centres (PPCs) and common facilities and enabling infrastructure at Central Processing Centre. The Centre Processing Centre (CPC) has need based common infrastructure required for processing packaging, environmental protection, quality control, trade facilities etc. The Committee note that only 11 Mega Food Park projects have become operational as against 39 projects approved by the Ministry. The Committee are constrained to note that the Ministry is constantly failing to achieve physical target under the scheme as only 3, 6 and 2 Mega Food Park projects have become operational as against the target of 11, 16 and 12 during the years 2017-18, 2018-19 and 2019-20 respectively. The Committee were informed that various factors such a Lack of active role of state Governments in implementation of Mega Food Parks(MFP) scheme, Special Purpose Vehicle/Implementing Agencies SPVs/IAs repeatedly failing to adhere to the timelines assured for compliance of the conditions and targeted implementation of Project Components, Repeated Expression of Interests(EoIs) are being invited due to cancellations of the approval of projects midway due to delay in implementation, lack of incentives for Mega Food Parks(MFP) projects of Ministry at par with Special Economic Zone(SEZ), State Industrial parks etc. are causing delay in effective implementation of the scheme. The Committee was further informed that the Ministry has appointed a Consultant Agency for evaluation of the impact of the Scheme for Mega Food Parks and the Ministry would take further appropriate action on the basis of outcome and recommendation of the study and inputs of stakeholders. The Committee is of opinion that there is need of Single Window Facility for execution of Mega Food Park Scheme. The Committee also feel that active involvement of State Government will help in resolving issues being faced by Concerned Entrepreneurs. The Committee, therefore, recommends the Ministry to take necessary steps to bring the respective State Governments on board to create a Single Window Facility for early completion of stalled Mega Food Park Projects. The Committee also desires the Ministry to complete evaluation study in time bound manner for complete reorientation of scheme. The Committee would like to inform of the action taken in the matter within three months of Presentation of this Report to Parliament.

## **REPLY OF THE GOVERNMENT**

Ministry is regularly interacting through periodic reviews, video conferencing etc with all the stakeholders including State Governments to identify various bottlenecks faced by the projects like delay in grant of statutory clearances, issues related to land etc to sort out such issues affecting the progress of the projects. Issues are being taken up at highest level in the State Government by Minister, FPI, Secretary, FPI and other senior officers of the Ministry as when required. Specific timelines have been fixed for

release of each installment of grant and penalty provisions for delay have been incorporated in the guidelines. Ministry has made SPVs/IAs liable for delay and a penalty up-to 10% of each installment of grant due is imposed for unreasonable delay in submitting claims for release of an installment of grant in aid.

Ministry has been regularly impressing upon the State Governments to develop a mechanism of Single Window clearance for the scheme so as to reduce delay in its implementation. Some of the States like, Madhya Pradesh, Andhra Pradesh, Chattisgarh, Jharkhand, Odisha, Punjab, Rajasthan, Bihar, Uttarakhand etc have introduced Single Window Clearance System for industries while remaining are yet to take such initiative. The matter is being pursued with State Governments for implementation of an effective Single Window Clearance System. In-addition to this, Ministry is seeking active involvement of State authorities in the implementation of the project and to speedily resolve issues. A representative of the State Government is appointed as Nominee Director on the Board of the SPV. Their active participation in selection and implementation of the projects has been ensured by including them in Inter-Ministerial Approval Committee (IMAC) and Technical Committee.

Ministry has also set up a district level Mega Food Park Co-ordination Committee. The Coordination Committee has been set up to resolve local issues which may arise during the implementation of the project. The officers of the concerned departments are the member of the committee. The composition of this Committee is as under:

Sl. No.	Name of the organization/ designated officer	Members
1.	District Collector	Chairman
2.	District Programme Coordinator, MNREGA	Member
3.	PD, DRDA	Member
4.	District Agriculture Officer	Member
5.	District Horticulture Officer	Member
6.	District Development Manager, NABARD	Member
7.	Lead District Manager	Member
8.	District Animal Husbandry Officer	Member
9.	Dairy Development Officer	Member
10.	General Manager, DIC	Member
11.	Representative of Commercial Tax Department	Member
12.	Representative of District Electricity Department	Member
13.	PD, ATMA	Member
14.	Two representatives of Industry Associations (to be nominated by the MFPC)	Member
15.	Two representatives of Farmers' Associations (to be nominated by the MFPC)	Member
16.	Stakeholder of SPV	Member

17.	CEO of SPV of Mega Food Park	Member Secretary & Convener
-----	------------------------------	-----------------------------

Presently, out of 37 sanctioned Mega Food Parks, 18 have been completed/operationalized. Out of 18 Completed/operationalized Mega Food Park projects, 3, 6 and 2 Mega Food Park projects have become operational during the years 2017-18, 2018-19 and 2019-20 respectively. 19 projects are under various stages of implementation. To fill-up vacancy created due to cancellation of few projects, EOI has been invited by the Ministry on 09.02.2020 with last date of submission of proposals up-to 31.05.2020.

Ministry has appointed a Consultant agency i.e. M/s KPMG Advisory Services Pvt. Ltd. for evaluation of the impact of scheme for Mega Food Park vide letter of award dated 07.01.2020 with timeline for completion of study of three months. However, study has been delayed due to announcement of complete lockdown by the Government in respect of Covid-19 pandemic.

### **Comments of the Committee**

For Comments of the Committee please see para 1.10 of the Report

### **RECOMMENDATIONS SERIAL NO. 5 SCHEME OF CREATION OF INFRASTRUCTURE FOR AGRO PROCESSING CLUSTERS**

The Committee note that the Scheme for Creation of Infrastructure for Agro Processing Cluster is a Sub-scheme under Pradhan Mantri Kisan Sampada Yojana. This Scheme caters to the requirement of local entrepreneurs/small entrepreneurs interested in setting up of a Mini Food Park. The Scheme aims at development of modern infrastructure and common facilities to encourage groups of entrepreneurs to set up food processing units based on cluster approach by linking groups of producers/farmers to the processors and markets through well-equipped supply chain with modern infrastructure. In addition to the setting up of Common Core Infrastructure and basic enabling facilities, the Scheme requires setting up of at least 5 food processing units in the cluster with a minimum investment of Rs. 25 crore. The Scheme envisages grants-in-aid @ 35% of Eligible Project Cost in general areas and @50% of Eligible Project Cost in the North East States including Sikkim and difficult areas namely Himalayan States (i.e. Himachal Pradesh, Jammu & Kashmir and Uttarakhand), State notified Integrated Tribal Development Program (ITDP) areas & Islands of Union Territories of Lakshadweep and Andaman & Nicobar Islands subject to max. of Rs. 10.00 crore per



Project. The Committee was informed that the Scheme was launched with an outlay of Rs. 750 Cr. and target of setting up 100 Agro processing Clusters in various States. Based on State wise share of Agriculture produce, ceiling limit was also set for various States from these 100 clusters. However, no separate financial allocation is done for the States as such. Moreover, the outlay of the Scheme has now been revised to Rs. 562.50 Cr. and consequently target of number of Agro Processing Clusters (APCs) to be set up has been revised to 75. The Committee were further informed that time schedule for completion and operationalization of Project is 20 months from the date of approval for general areas and 24 months for North East States including Sikkim and difficult areas namely Himalayan States (i.e. Himachal Pradesh, Jammu & Kashmir and Uttarakhand), State notified Integrated Tribal Development Program (ITDP) areas, Islands & Scheduled Castes/Scheduled Tribes (SC/ST) entrepreneurs, unless extended by Inter Ministerial Approval Committee (IMAC) for the reasons to be recorded.

The Committee are of the firm view that the establishment of Mini Food Park is more appropriate for depending upon availability of local agriculture produce. It will also help to reduce the project cost and encourage local entrepreneurs with limited finance to take up projects even in far flung areas of the Country. The Committee desire the Ministry to give adequate attention for timely implementation of Sanctioned Projects under this Scheme. The Committee also desires the Ministry to enhance allocations under this Scheme in future in order to enhance penetration of Food Processing Industries in the Country.

## **REPLY OF THE GOVERNMENT**

Government approved a new Central Sector Scheme – Pradhan Mantri Kisan Sampada Yojana (PMKSY) on 03.05.2017 for development of the food processing sector in the country for the period coterminous with the 14th Finance Commission cycle (i.e. upto 2019-20). The Scheme for Creation of Infrastructure for Agro-processing Clusters (APC) is one of the sub-schemes of PMKSY to incentivize the setting up of agro processing clusters in the country. First project under the scheme was sanctioned in FY 2018-19 and Ministry has achieved about 76% of expenditure targets under the scheme during this year. Further, against RE of ₹. 50.14 crore during FY 2019-20, an expenditure of Rs. 43.76 Cr. has been made, which is more than 85% of RE. Till date, Ministry has already approved 55 agro-processing cluster projects out of revised target of 75 agro-processing clusters in various states of India.

With regard to the Committee's observations on timely implementation of the projects, it may be mentioned that Ministry reviews the progress of implementation of approved projects from time to time so that these can be completed in a time bound manner. Accordingly, two review meetings on 08.08.2019 and 04.12.2019 respectively were held in the Ministry, wherein promoter(s) were also present. Further, internal review meetings

in this regard are also conducted with PMAs to expedite implementation of the approved projects.

Ministry also issues reminders/ show cause notices to the Project Execution Agencies (PEAs) for strict adherence of the timelines prescribed in the scheme guidelines and impose penalty on such PEAs who fail to comply with conditions of release of various installments within the prescribed timelines.

With regard to enhance allocation under the scheme, it may be mentioned that this scheme was co-terminus with the 14th finance commission i.e upto FY 2019-20. Therefore, if this scheme is extended or new scheme is launched in future, this issue of enhancing budget allocation for the scheme will be taken up at appropriate time.

## **RECOMMENDATIONS SERIAL NO. 6 SCHEME OF INTEGRATED COLD CHAIN AND VALUE ADDITION INFRASTRUCTURE**

The Committee note that Ministry provides financial assistance in the form of grants-in-aid @ 35% for general areas and 50% for North East States, Himalayan States, ITDP areas and Islands for storage and transport infrastructure and 50% and 75% respectively for value addition and processing infrastructure subject to a maximum grants-in-aid of Rs. 10 crore per project for setting up integrated cold chain projects including irradiation facility without any break from the farm gate to the consumer under the Scheme for Integrated Cold Chain and Value Addition Infrastructure. The Committee was further informed that standalone cold storages are not covered under the Scheme. The Integrated Cold Chain and Preservation Infrastructure can be set up by individuals, groups of entrepreneurs, cooperative societies, Self Help Groups (SHGs), Farmer Producer Organizations (FPOs), NGOs, Central/ State PSUs, etc. The Scheme is primarily private sector driven and proposals under this scheme are invited through Expression of Interest (EOI). The Committee further note 192 projects have been completed and started commercial operations and 106 projects are under various stages of implementation as against 341 cold chain projects approved by Cabinet Committee on Economic Affairs/ Expenditure Finance Committee (CCEA/ EFC) as on 31.01.2020. The Committee was informed that the projects are delayed due to delay in obtaining statutory approvals like Change of Land Use (CLU), Consent to Establish (CTE), Building plan, Power connection, Food Safety and Standards Authority of India (FSSAI) license, Final sanction of term loan, etc. The Committee are of the opinion that one of the main reasons for high losses in the supply chain of perishables is the absence of adequate and efficient cold chain infrastructure right from the farm gate to the consumers. The Committee, therefore, recommends the Ministry to strive hard to make sure that all the approved projects are completed in time so that they can start commercial operations as envisaged by them. The Committee also desires the Ministry

to stress to establish Cold Storage Plants as per the need and requirement in remote parts of the country so that the objective of arresting Post Harvest Losses of Agriculture and Horticulture Produce can be achieved. The Committee would like to be informed of the action taken in this regard.

## **REPLY OF THE GOVERNMENT**

As on 31.03.2020, 193 cold chain projects have been completed and started commercial operations and 100 projects are under various stages of implementation. The Scheme is primarily private sector driven and proposals under this scheme are invited through Expression of Interest (Eoi). Accordingly, an Expression of Interest (Eoi) has been issued on 29.01.2020 for inviting proposals / applications for setting up Integrated Cold Chain and Value Addition Infrastructure for the remaining vacant slots available against 341 cold chain projects approved by CCEA/EFC. Guidelines of the scheme revised on 17.12.2019 are applicable for the aforesaid Eoi and it stipulates awarding of 5 marks for project proposals received from districts having no projects sanctioned by this Ministry in any of its scheme.

It is submitted that the Ministry is taking concerted efforts by periodically reviewing the progress of cold chain projects under various stages of implementation so as to facilitate promoters to complete the projects within the stipulated period of time. The Eoi issued on 29.01.2020 has been made open for inviting proposals throughout the year in case of Scheduled Caste/ Scheduled Tribe entrepreneurs and entrepreneurs from North Eastern Region and the refundable security deposit of Rs. 1.0 lakh has also been waived for such applicants so as to enable them to submit cold chain proposals.

**CHAPTER - III**

**OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT  
DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLIES**

**N I L**

**CHAPTER - IV**

**OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF  
THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE**

**N I L**

## **CHAPTER - V**

### **OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH FINAL REPLIES OF GOVERNMENT ARE STILL AWAITED**

#### **ANALYSIS OF DEMANDS RECOMMENDATION SERIAL NO. 1**

The Committee note that during the last 5 years ending 2018-19 the Food Processing Sector has been growing at an Average Annual Growth Rate (AAGR) of around 8.41 per cent as compared to around 3.45 per cent in Agriculture at 2011-12 Prices. Food Processing Sector has also emerged as an important segment of the Indian economy in terms of its contribution to Gross Domestic Product (GDP), employment and investment. The Sector constituted as much as 8.83 per cent and 10.66 per cent of Gross Value Added (GVA) in Manufacturing and Agriculture Sector respectively in the year 2017-18 at 2011-12 prices. The Committee observes that several development initiatives have been taken by the Ministry to promote growth of the Food Processing Sector in the country. The Committee is concerned to observe that there has been a continuous decline in allocations to the Ministry at BE Stage during 2018-19, 2019-20 and 2020-21. The Ministry has been allocated Rs. 1081.41 crore during the year 2020-21 as against allocations of Rs. 1101.00 crore and Rs. 1313.08 crore at BE stage during the year 2019-20 and 2018-19 respectively. The Committee further observes that the Ministry was able to utilize only Rs. 591.38 crore and about 511.31 crore as against allocations of Rs. 870.33 crore and Rs. 889.43 crore at RE stage during the year 2018-19 and 2019-20 respectively. The Committee is of the considered view that there is need of enhancement in allocations for implementation of important schemes in Food Processing Sector so that more numbers of entrepreneurs and especially farmer entrepreneurs could be extended support to establish units at viable location in the country. The Committee, therefore, recommends the Government to enhance the allocations for this sector.

#### **REPLY OF THE GOVERNMENT**

The recommendation of the Hon'ble Committee for enhanced allocation to the sector in view of its crucial role in promoting entrepreneurship in the rural areas is of utmost importance and in the efforts of the Ministry with the Ministry of Finance for enhanced interventions.

The Ministry is closely monitoring implementation and expenditure for improving level of utilisation of allocated budget under various schemes of PMKSY. A statement showing funds allocated and utilisation thereof under PMKSY during the year 2019-20 and allocation for 2020-21 is given below:

₹ in Crore

Year	BE 2019-20	RE 2019-20	Actual Expenditure as on 31.03.2020	% with reference to RE
2019-20	1101.00	889.43	694.94	78.13
2020-21	1081.41	-	-	-

The schemes under PMKSY are demand driven and mostly credit linked and MoFPI provides Grant Subsidy on reimbursement basis. The project implementation gets delayed due to the following reasons:

- Delay in acquiring appropriate land with CLU.
- Difficulty in getting Term loan.
- Delay in getting statutory clearances (environmental, town and country planning, ground water, electricity, etc.) from the State Government.
- Delay in equity contribution by co-promoters and change of promoter(s) midway.
- Changes in DPR mid-way.

The release of funds in two or more installments under schemes of PMKSY is also linked to certain conditions/ milestones achieved under the project as per the timelines prescribed under scheme guidelines.

Apart from above, there has been mandatory allocation for DAPSC & DAPST since 2018-19 under PMKSY and there was allocation @ 8.3 % for DAPSC and @ 4.3% for DAPST in 2019-20 for which the Ministry did not get adequate eligible proposals despite consistent efforts. Similarly, the Ministry is not getting adequate eligible proposals for utilisation of 10% allocation for NER. Thus, out of Rs. 201.01 Cr mandatory allocation in RE 2019-20, only Rs. 41.02 Cr was utilized. However, under General Category out of Rs. 688.42 Cr, Rs. 653.92 Cr was utilized which constitutes 95% achievement in terms of expenditure.

## **FUNDS SURRENDERED RECOMMENDATION SERIAL NO. 2**

Optimal utilization of funds by the Ministry is as much important as allocations of funds. However, the Committee observes that the Ministry of Food Processing Industries has not been able to fully utilize the allocated funds. The Committee are constrained to note that the Ministry has surrendered an amount of Rs. 279.44 crore and Rs. 211.57 crore (anticipated) during the year 2018-19 and 2019-20 respectively. The Committee were informed that funds have been surrendered due to low off take under new Schemes like Scheme for Agro Processing Cluster, Scheme for Creation / Expansion of food Processing and Preservation Capacities, Scheme for Creation of Backward and Forward Linkages (these 3 Schemes were launched in May, 2017 as New Schemes under Pradhan Mantri Kisan Sampda Yojana (PMKSY) and Operation Greens Schemes launched in November, 2018. The Committee were further informed by the Secretary, Ministry of Food Processing Industries (MoFPI), that since, they

provide funds to the Private Sector so as a safeguard the Ministry only reimburse the expenditure incurred by them and do not offer any advances. Further, utilization of funds remains low as there are teething issues in the beginning of any new Scheme. However, the Committee were assured that utilization level of funds will improve in future and all the sanctioned projects will be under implementation. The Committee strongly recommends the Ministry to make sure maximum utilization of funds available under various Schemes in order to establish more units in Food Processing Sector; which would ultimately benefit farmers across Country. The Committee, therefore, desires the Ministry to identify the factors which hinder or restrict the utilization of funds and draw up an Action Plan accordingly to improve the utilization of funds. The Committee would like to be apprised about steps taken in this direction within three months of presentation of this Report.

## **REPLY OF THE GOVERNMENT**

During the year 2019-20, the Ministry surrendered an amount of Rs. 348.05 crore out of total BE amount of Rs 1196.60 both for scheme and non-scheme. The surrendered amount included Rs.70.09 crore of DAPSC, Rs. 46.98 crore of DAPST and Rs. 90.59 crore of NER mandatory allocation.

The Ministry did not get adequate eligible proposals despite consistent efforts for optimum utilisation of mandatory allocated budget under DAPSC, DAPST and NER. The Ministry is conducting various awareness programs about schemes of PMKSY to attract promoters under SC & ST category and also from NER.

MoFPI is undertaking comprehensive evaluation/ review of its schemes under PMKSY with an aim to incorporating suitable modification to the respective scheme guidelines for improvement in utilization of allocated funds.

**NEW DELHI;**  
**10 February, 2021** (Saka)  
**21 Magha, 1942)**

**P.C. GADDIGOUDAR**  
**Chairperson**  
**Standing Committee on Agriculture**



**STANDING COMMITTEE ON AGRICULTURE**

**(2020-21)**

**MINUTES OF THE FIFTH SITTING OF THE COMMITTEE**

\*\*\*\*\*

The Committee sat on Tuesday, the 09<sup>th</sup> February, 2021 from 1430 hrs. to 1510 hrs. in the Committee Room '3', Block-A, Extn to PHA Building New Delhi.

**PRESENT**

Shri Parvatagouda Chandanagouda Gaddigoudar– Chairperson

**MEMBERS**  
**LOK SABHA**

2. Shri Afzal Ansari
3. Shri Horen Sing Bey
4. Shri Devendra Singh 'Bhole'
5. Shri A. Ganeshamurthi
6. Shri Kanakmal Katara
7. Shri Bhagwanth Khuba
8. Shri Mohan Mandavi
9. Shri Devji Mansingram Patel
10. Smt. Shardaben Anilbhai Patel
11. Shri Shrinivas Dadasaheb Patil
12. Shri Pocha Brahmananda Reddy
13. Shri Virendra Singh
14. Shri Ram Kripal Yadav

**RAJYA SABHA**

15. Shri Partap Singh Bajwa
16. Shri Narayan Rane
17. Shri Kailash Soni
18. Shri B.L. Verma
19. Smt. Chhaya Verma

## SECRETARIAT

- |    |                      |   |                  |
|----|----------------------|---|------------------|
| 1. | Shri Shiv Kumar      | – | Joint Secretary  |
| 2. | Dr. Vatsala J. Pande | – | Director         |
| 3. | Smt. Juby Amar       | – | Director         |
| 4. | Shri Prem Ranjan     | – | Deputy Secretary |

2. At the outset, Chairperson welcomed the Members to the Sitting of the Committee. Thereafter, the Committee took up for consideration the followings Reports:

- |         |      |      |      |      |
|---------|------|------|------|------|
| *(i)    | XXXX | XXXX | XXXX | XXXX |
| *(ii)   | XXXX | XXXX | XXXX | XXXX |
| *(iii)  | XXXX | XXXX | XXXX | XXXX |
| *(iv)   | XXXX | XXXX | XXXX | XXXX |
| *(v)    | XXXX | XXXX | XXXX | XXXX |
| *(vi)   | XXXX | XXXX | XXXX | XXXX |
| *(vii)  | XXXX | XXXX | XXXX | XXXX |
| *(viii) | XXXX | XXXX | XXXX | XXXX |
| *(ix)   | XXXX | XXXX | XXXX | XXXX |

- (x) Draft Report on Action Taken by the Government on the Observations/Recommendations on Thirteenth Report of the Standing Committee on Agriculture (2019-20) on 'Demands for Grants (2020-21)' of the Ministry of Food Processing Industries;

3. After some deliberations, the Committee adopted the Draft Reports without any modifications and the Committee then authorized the Chairperson to finalize and present these Reports to Parliament.

***The Committee then adjourned.***

---

\*Matter not related to this Report

(Vide Para 4 of Introduction of the Report)

**ANALYSIS OF ACTION TAKEN BY GOVERNMENT ON THE THIRTEENTH REPORT  
OF STANDING COMMITTEE ON AGRICULTURE (17<sup>th</sup> LOK SABHA)**

i.	Total number of Recommendations:	06
	Recommendations/Observations which have been Accepted by the Government: Recommendation Nos. 3, 4, 5 & 6	
	Total	4
	Percentage	67.00%
ii.	Recommendations/Observations which the Committee Do not desire to pursue in view of the Government's replies Recommendation No. NIL	
	Total	00
	Percentage	00.00%
iii.	Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee Recommendation No. Nil	
	Total	00
	Percentage	00.00%
iv.	Recommendations/Observations in respect of which Final replies of the Government are still awaited Recommendation No. 1 and 2	
	Total	2
	Percentage	33.00%